

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

CIRCUIT COURT AT GWALIOR

Original Application No. 808 of 2002

Gwalior, this the 24th day of April 2003

Hon'ble Shri R.K. Upadhyaya -- Member (Admnv.).
Hon'ble Shri J.K. Kaushik -- Member (Judicial).

Nagesh Kumar, S/o. Shri Surendra
Singh, Age-43, Post Graduate
Teacher, Geography, Kendriya
Vidyalay No. 3, Morar Cannt,
Gwalior.

... Applicant

(By Advocate - Shri Arun Katare)

V e r s u s

1. Union of India,
Through - Secretary,
Department of Human Resources,
Shastry Bhawan, New Delhi,
2. Kendriya Vidyalay Sangathan,
Through - Commissioner,
Shaheed Jeet Singh Marg, 18,
Institution Area, New Delhi.
3. Assistant Commissioner, Kendriya
Vidyalay Sangathan, Calcutta
Region, Calcutta.
4. Kendriya Vidyalaya Khaprail,
Dist. Darjiling, West Bengal,
Through Principal.
5. Kendriya Vidyalaya, No. 3,
Morar, Cannt. Gwalior,
Through Principal.

... Respondents

O R D E R (Oral)

By R.K. Upadhyaya, Member (Admnv.) :-

The applicant is aggrieved by action of the Principal, Kendriya Vidyalaya, Khaprail, Dist. Darjiling for with-holding the salary for the period from 17/10/1995 to 31/10/1995. The applicant is also aggrieved by change of nature of leave sanctioned to him for 13/10/1995. It is stated by the learned counsel that several representations have been made in this

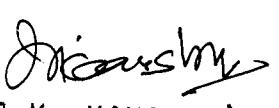
Ch. N. Patel

regard but the same has not been disposed of even now.

In this connection, he invited our attention to representation dated 30/06/1998 made to the Principal, Kendriya Vidyalaya, Khaprail, District Darjiling filed as Annexure A/8.

2. After hearing the learned counsel of the applicant, we are of the view that this original application can be disposed of with a direction to the respondents to take a decision on the pending representation. For this purpose without expressing any opinion on the merits of the claim of the applicant, we direct the applicant to send a copy of this order alongwith a copy of the representation already made and a copy of the application to respondent No. 3 within two weeks from today. In case, the applicant complies with our direction, respondent No. 3 is directed to take a decision on the representation of the applicant within a period of two months from the date of receipt of copy of this order alongwith the copy of the representation and the copy of the original application with a speaking and reasoned order. The respondent No. 3 is also directed to communicate the same promptly to the applicant.

3. In view of our direction in the preceding paragraph, this original application is disposed of at the admission stage itself.

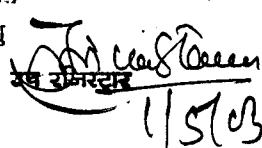

(J.K. KAUSHIK)
MEMBER (J)


(R.K. UPADHYAYA)
MEMBER (A)

पूर्णांकन सं. ओ/न्या.....जबलपुर, दि.....
प्रतिलिपि दाता निम्न:—

(1) राधिका, राजा नाथ देव एवं उत्तोरिश्वाल, जबलपुर
(2) लालमुखी देव एवं उत्तोरिश्वाल के काउंसल
(3) पात्राचारी देव एवं उत्तोरिश्वाल के काउंसल
(4) वंशवाला देव एवं जबलपुर व्याधाशिव

सूचना एवं आवश्यक कार्यवाही हेतु


राजा नाथ देव
1/5(3)


"S.A."